

(b) if so, whether Government have any control to check these illegal property deals; and . . .

(c) if not, the steps Government propose to contemplate in this regard to seize black money ?

THE MINISTER^{OF} OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a), (b) & (c). The National Institute of Public Finance & Policy in its Report on "Aspects of Black Economy in India" have identified real estate transactions as one of the sectors generating black money. Acquisition of properties under Chapter XXA of the Income-tax Act, 1961 is one of the measures of control exercised by the Government to check investment of black money in property deals.

Reservation of Posts for Scheduled Castes/Scheduled Tribes Officers in Foreign Branches of Banks

4844. SHRI NANDLAL CHOUHDARY : Will the Minister of FINANCE be pleased to state :

(a) whether Punjab National Bank gives 15 per cent posts to SC/ST officers while making foreign postings ;

(b) the number of SC/ST officers working in foreign branches of Punjab National Bank, their percentage to total employees in foreign branches ;

(c) whether Punjab National Bank has received representation against treating MT Batch 1978 as trainees at the time of PCR ; and

(d) what measures Government have taken to remove the anomaly in its implementation ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) and (b). According to existing instructions on the subject, no reservation exists for SC/ST officers in the matter of transfers or postings including postings abroad.

At present, there is no officers belonging to SC/ST category working in any of the foreign branches of Punjab National Bank.

(c) and (d). Punjab National Bank has reported that it had received a representation from the Management trainees who had joined the bank in November 1978 requesting that they should be given annual increments by reckoning the period from the date of their appointments as trainees. The bank has not agreed to this as in its view, this would not be in accordance with the Regulations. Some of the officers have filed a special leave petition before the Supreme Court and the matter is *Sub-Judice*.

Non-Resident Indians Investment in Indian Companies

4845. SHRI ANADI CHARAN DAS : Will the Minister of FINANCE be pleased to state :

(a) whether the non-resident Indians are showing immense interests and sought shares of old, new and sick industries and on new capital issues even at higher rates;

(b) if so, the details alongwith the amount if any, received under the investment scheme and the action proposed to be taken in this regard ;

(c) in view of interests, whether Government propose to launch major public sector companies with the participation of Government, private and non-resident Indians and set up industries in backward States to accelerate industrial growth ; and

(d) if so, the details thereof and if not, the reasons as to why the companies should not be deprived of the non-resident Indians investment unless they launch projects in other backward areas than where they are operating at present ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) There is good response from non-resident